

(c) whether Government propose to regulate such transfers in future; and

(d) whether Government also propose to freeze all their assets in the Foreign Banks.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE: (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) to (d). Do not arise.

Irrigation Projects behind Schedule in Kerala

3651. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether several irrigation projects are still behind the schedule time of its completion in the State of Kerala;

(b) if so, the reasons for delay in each of these projects;

(c) whether Government have allotted additional fund for the early completion of these projects during 1988-89;

(d) if so, the details thereof; and

(e) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) According to information available from the State Government, most of the ongoing irrigation projects are behind schedule.

(b) The general reason for delay is financial constraint. Construction and contractual problems in the case of Kallada, and problem of release of forest land in the case of Vamanapuram are among the project-specific problems.

(c) to (e). Irrigation projects are funded and implemented by the State Governments within the framework of their overall developmental plans and Central assis-

tance is given in the form of block grants and loans.

Amendments to the Sick Industrial Companies (Special Provisions) Act

3652. DR. B.L. SHAILESH: Will the Minister of FINANCE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction has suggested amendments to the Sick Industrial Companies (Special Provisions) Act in the interest of more effective functioning of the Board;

(b) if so, the broad features thereof;

(c) the action proposed to be taken by Government in this regard; and

(d) the achievements of this board since it was set up and how far it has fulfilled the role assigned to it under the above Act?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) and (c). Do not arise.

(d) The Board for Industrial and Financial Reconstruction (BIFR) has reported that 410 cases of sick industrial companies have been registered upto 29.2.1988 under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. So far, 288 hearings have been held by the Board and enquiries completed with regard to determination of sickness of the companies in 156 cases. 29 cases have been finally disposed of.

Loans to Small Scale and Cottage Industries

3653. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) the number of small scale and cottage industries in North Arcot District;

(b) the number of such industries